

## NOTICE

**IN PARTIAL MODIFICATION** to the Notices of Assignment for taking up the matters physically at Principal Seat at Bombay dated 24<sup>th</sup> September 2021 and 26<sup>th</sup> October 2021, **IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person that, the Hon'ble the Chief Justice has been pleased to nominate the following Hon'ble Judges to hear the matters **physically** at the **Principal Seat at Bombay**, between **Monday, 11<sup>th</sup> October 2021 and 18<sup>th</sup> October 2021** :

**On 11 and 18 October 2021**

1	<p>The Hon'ble Shri Justice <b>P. B. VARALE</b></p> <p><b>AND</b></p> <p>The Hon'ble Shri Justice <b>M. S. KARNIK</b></p> <p><b>(Court Room No. 40)</b></p>	<p><b>APPELLATE SIDE</b></p> <p>For Admission, hearing and order matters therein:</p> <p>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.</p> <p>(B) Civil Writ Petitions relating to resettlement of project affected persons.</p> <p>(C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(D) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p> <p><b>(E) Civil Writ Petitions against the orders passed by CAT and MAT.</b></p>	<p><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.</p> <p>(B) Civil Writ Petitions relating to resettlement of project affected persons.</p> <p>(C) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(D) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p> <p><b>(E) Civil Writ Petitions against the orders passed by CAT and MAT.</b></p>	<p>dbcourt05@gmail.com</p>
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**From 12 to 14 October 2021**

<p><b>1 A</b></p>	<p>The Hon'ble Shri Justice <b>P. B. VARALE</b></p> <p><b>AND</b></p> <p>The Hon'ble Shri Justice <b>ABHAY AHUJA</b></p> <p><b>(Court Room No. 40)</b></p>	<p align="center"><b>APPELLATE SIDE</b></p> <p>For Admission, hearing and order matters therein:</p> <p>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.</p> <p>(B) Civil Writ Petitions relating to resettlement of project affected persons.</p> <p>(C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(D) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p> <p><b>(E) Civil Writ Petitions against the orders passed by CAT and MAT.</b></p>	<p align="center"><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.</p> <p>(B) Civil Writ Petitions relating to resettlement of project affected persons.</p> <p>(C) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(D) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p> <p><b>(E) Civil Writ Petitions against the orders passed by CAT and MAT.</b></p>	<p>dbcourt05@gmail.com</p>
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**From 12 to 14 October 2021**

2	The Hon'ble Shri. Justice <b>M. S. KARNIK</b>  (Court Room No. 34 )  <b>ON EVERY MONDAY</b>	<b>APPELLATE SIDE</b> For admission, hearing and order matters therein :- (A) All pending Anticipatory Bail Applications from Nos. ABA/143/2018 to ABA/984/ 2018 and ABA/2501/2019 to ABA/2700/ 2019. (B) All pending Bail Applications from Nos. BA/3/2020 to BA/69/2020 and BA/210/2020 to BA/264/2020.	<b>ORIGINAL SIDE</b>  ----	For Appellate Side <a href="mailto:sbcourt22.as@gmail.com">sbcourt22.as@gmail.com</a>
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**NOTE**

- 1) In the event of non availability of any Court as also in the event of any Court passing order for not placing the matter before any Court, then the matter be placed before the Court as per **Standing Order Notice w.e.f. 5<sup>th</sup> July 2021 and subsequent modifications thereto.**
- 2) The Advocates and parties-in-person should follow strictly the instructions in the SOP (Annexure-A) i.e. SOP for physical hearing, published on official website of Bombay High Court.

Dated 7<sup>th</sup> day of October 2021

By Order

Sd/-  
(Sachin B. Bhansali)  
Prothonotary & Sr. Master,  
High Court, O.S. Bombay.

Sd/-  
(V. R. Kachare)  
Registrar (Judl-I),  
High Court, A.S., Bombay.